

ITEM NO.18

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14506-14507/2014

[Arising out of impugned final judgment and order dated 28-03-2014 in CN No. 572/2001 28-03-2014 in CN No. 545/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM (DEAD) THROUGH LRS AND ORS.

Respondent(s)

(IA NO.212910/2024 – SUBSTITUTION TO BRING ON RECORD LRS OF DECEASED PETITIONER NO.7, IA NO.212912/2024 – SETTING ASIDE ABATEMENT, IA NO.212920/2024 – CONDONATION OF DELAY)

Date : 21-11-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Praveen Chaturvedi, AOR

For Respondent(s) Mr. Anshuman Sinha, Adv.
Mr. Vijay Kumar Pandey, Adv.
Mr. Udayan Sinha, Adv.
Mr. Vinay Prakash, Adv.
Ms. Pragya Sharma, Adv.
Mr. Hemant More, Adv.
Ms. Jaikriti S. Jadeja, AOR
Mr. Shivang Goel, Adv.
Mr. Ishan Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No.212910/2024, IA No.212912/2024 and IA No.212920/2024:

Delay in filing application for substitution is condoned.

Applications for setting aside abatement and for substitution to bring on record the legal representatives of deceased petitioner No.7 are allowed.

Amended cause title be filed within two weeks.

List the matters on 12.12.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)